

1939, a copy of each of the following Notifications:—

- (1) S.R.O. No. 537, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles International Circulation Rules, 1933.
- (2) S.R.O. No. 538, dated the 3rd March, 1956, making certain amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.
- (3) S.R.O. No. 2510, dated the 30th October, 1956, making certain amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.

[Placed in Library. See No. LT-423/57].

STATEMENT REGARDING SUPPLEMENTARY DEMANDS FOR GRANTS FOR 1957-58

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

Shri T. B. Vittal Rao (Khammam): May we know the total amount?

Mr. Speaker: It is in the statement.

Shri T. B. Vittal Rao: We will see it in the evening. Can't it be said now, the amount, one word?

Mr. Speaker: A statement has been laid. Hon. Members will go through it leisurely.

Shri T. B. Vittal Rao: It is the supplementary budget.

Mr. Speaker: We are not entering into a discussion on it now.

Shri T. B. Vittal Rao: I wanted only the total amount.

Mr. Speaker: Let him look into it half an hour afterwards. I do not want to start a bad practice.

Shri T. B. Vittal Rao: I wanted it only because it is supplementary demand.

Mr. Speaker: Supplementary demand is also a statement.

BUSINESS OF THE HOUSE

The Deputy Minister of Defence (Shri Baghuramaiah): Sir, with your permission, on behalf of Shri Satya Narayan Sinha, may I inform this House that Government business for the week commencing Monday, the 9th December, 1957 will consist of the following items:

- (1) Preventive Detention (Continuance) Bill.
- (2) Any item of business carried over from today's order paper.
- (3) Union Duties of Excise (Distribution) Bill.
- (4) Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill.
- (5) Supplementary Demands for Grants for 1957-58.
- (6) Parliament (Prevention of Disqualification) Bill.
- (7) Indian Tariff (Second Amendment) Bill.
- (8) Criminal Law Amendment Bill.
- (9) Countess of Dufferin's Fund Bill; and
- (10) Indian Reserve Forces (Amendment) Bill, as passed by Rajya Sabha.

STATEMENT RE: FORMATION OF A RUPEE COMPANY TO EXPLOIT THE OIL RESERVES IN ASSAM

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): As the hon. Members are aware, negotiations were being conducted with the Burmah Oil Company/Assam Oil Company for the formation of a Rupee

[Sardar Swaran Singh]

Company to exploit the oil reserves discovered in Nahorkatiya, Hugrijan and Moran areas in Assam. These negotiations were suspended in May 1957 and resumed on the 18th November, 1957. An Agreement has now been concluded between the Government of India and the Burmah Oil Company/Assam Oil Company and this will be executed shortly. The broad features of the agreement proposed to be executed are:—

(1) The Rupee Company will undertake production of oil and will also arrange for the construction in two stages, and operation of a pipeline or such other related facilities as may be considered necessary for the transport of the Crude Oil upto Barauni. During the first stage the pipeline or other related facilities will be laid up to an intermediate locality to be approved by the Government of India and the Burmah Oil Company and during the second stage the extension of the pipeline or other facilities from such intermediate locality to Barauni will be taken in hand. The timing of the commencement of each of the two stages shall be determined by the Government of India.

(2) The oil produced by the Rupee Company will be sold to two refineries sponsored by the Government of India and to be established in the public sector. The delivered price of crude oil payable by each such refinery shall be either the lowest price delivered Calcutta at which such Crude Oil can be secured by the refinery from any alternative source or the cost incurred by the company together with a reasonable commercial return, whichever is less, such price being fixed by the company with the approval of the Government of India after examination of costs and subject to review every half year.

The Burmah Oil Company have offered to advance a Sterling loan to the extent of 10 million pounds to the Rupee Company on terms to be agreed between that Company and the Government of India to meet the foreign exchange content of the cost of the first stage of construction of the pipeline and other related facilities. In the context of this firm commitment given by the Burmah Oil Company, it is proposed to have a refinery located at the intermediate stage between the oilfields and Barauni in addition to having a refinery at Barauni. Government have already appointed consultants to undertake pipeline survey from the oilfields to the refinery sites and also for the refinery projects studies. The sizes, actual location and the patterns of production to be adopted for the two refineries now proposed to be established in the public sector will be determined after receipt and examination of the project reports. The first of the two refineries is likely to be located somewhere in Assam and it is possible that this refinery will be on stream within about three years.

ELECTION TO COMMITTEE

CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA

The Minister of Health (Shri Karmarkar): I beg to move:

“That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the Members of Lok Sabha do proceed to elect in such manner, as the Speaker may direct, two Members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”

Mr. Speaker: I shall put the motion to the House.